

Shrimati Lakshmi Menon: Sir, may I read it out? It is two-and-a-half pages long.

Mr. Speaker: He wants to know whether it has a reference to the supply of arms also.

Shrimati Lakshmi Menon: Everything is there.

Mr. Speaker: That is all right. It may be laid on the Table. [Placed in Library. See No. LT-1176/63].

11-03 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 22nd April, 1963, will consist of:—

(1) Consideration of any item of business carried over from today's Order Paper.

(2) Consideration and passing of:

The Official Languages Bill, 1963.
The Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1963.

(3) Discussion and voting on:

Demands for Excess Grants (General) for 1960-61.

Demands for Excess Grants (Railways) for 1960-61.

Supplementary Demands for Grants (Railways) for 1963-64.

(4) Consideration and passing of: The Export (Quality Control and Inspection) Bill, 1963.

The Constitution (Fifteenth Amendment) Bill, 1963, as

reported by the Joint Committee.

The Constitution (Sixteenth Amendment) Bill, 1963, as reported by the Joint Committee.

I would request you, Sir, that the House may be pleased to sit on Saturday, the 27th April, 1963.

Some Hon. Members: No, no.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir it was only four days ago that the Minister promised better performance in the future. It is conceivable, however, that when he said so he meant not the immediate future nor even the near future, but the distant future—it is likely. But I may invite your attention to and request you, Sir, to have a close look at the first bulletin of the session and—I would not like you even to go so far back—the bulletin of 9th April, that is this month. Apart from the financial business, there are about 11 items listed therein. Now, he has packed into the list of business which he has read out just now a number of Bills. Already, the Official Languages Bill plus so many supplementary demands, excess demands and all those things are coming in, in addition to three or four items mentioned in this list. So, with the best of intentions, I think it is physically impossible to go through this business that the Minister has been pleased to list in the statement of business. As a remedy, or as a way out, he suggests that the House should sit on Saturday, the 27th. It is becoming a little too much, I would say with all respect. And I would again remind you what the first Speaker of free India's Parliament once said, namely, that if the national Parliament of this democratic Republic of India has got to transact business seriously and earnestly and do justice to itself and to the people, and not stultify itself, this Parliament must sit, must decide to sit, and the Gov-

ernment must agree to it that the Parliament should sit, for not less than seven months in the year. It is no use sitting on Saturdays, sitting up to six, sitting up to seven, or beyond seven, just to see the business through. There should be no hustling. Sir, you have yourself seen how fatigued and fagged out the Members are after sitting up to 6 O' Clock in the evening. We agreed that we should sit longer in the earlier stage, the Business Advisory Committee decided and the House also agreed, that to get through the financial business we will sit till 6 O'Clock and also on a few Saturdays which were already listed and agreed to. Now, this Saturday, today, we are sitting. The Minister suggests that we should sit again next Saturday. I suppose, we are sitting on the 4th of May, also; I do not know whether it has been agreed to. Every week the Minister speaks of some *ad hoc* arrangement for extra sittings besides the five days in the week which we have agreed to. It has always been set down, so to say, in the beginning of the session that for five days in the week we will sit from 11 A.M. to 5 P.M. Then there is variation coming up almost every week. Now, I would request you most humbly but, at the same time, most earnestly and with all the power at my command to put your foot down firmly on this.

One more point and I am done. You, Sir, were pleased to direct the Government, early last week I believe, that they should bring forward the Quorum Bill, or rather anti-quorum Bill to amend the Constitution, and the Government, I suppose, has taken no steps in the matter; that is what it looks like, though it is a very simple Bill which they could have easily brought forward. It is a clear disregard of your categorical instructions, directives, to the Government. It was given once by your predecessor too, not your immediate predecessor but the late Shri Mavalankar. And, Sir, you would have seen so often how the Parliament of this country becomes the

laughing stock of the world because there is no quorum even to vote on Bills and other matters. So, I would request you to direct the Government to introduce, before the close of the session at least, the Quorum Bill, rather the anti-quorum Bill, so that it can be put through the next session. I would oppose the sitting on next Saturday and would suggest instead that the House should sit on the 6th and 7th of May.

Shri S. M. Banerjee (Kanpur): Sir, I fully endorse the suggestion of my hon. friend that we should sit on the 6th and 7th. Secondly, another subject on which discussion is very necessary at this stage is the rise in price of sugar. After the statement was made by Shri S. K. Patil and the Sugar Control Rules have been laid on the Table of the House, Shri Kashi Ram Gupta and myself have tabled a motion for your consideration. I would submit to you, and to the House, that a discussion is very necessary on this subject in this very session. My third point relates to bringing in more non-official motions, motions which were tabled by hon. Members called No-Day-Yet-named-Motions. They should also be brought in more frequently.

Shri Barrow (Nominated-Anglo-Indians): May I raise the question of the Official Languages Bill? It is going to be crowded in with all other business. Shri Kamath has rightly pointed out that we are trying to telescope a lot of business into a very short time. I would like to know what time is being allotted for this very important Bill.

Mr. Speaker: That is for the Business Advisory Committee to decide. We are meeting today.

Shri Barrow: Before that meeting, I think the House should give some sort of direction to the Business Advisory Committee on this matter.

Mr. Speaker: It has to come before the House. Therefore, it cannot give

[Mr. Speaker]

direction beforehand. It shall ultimately have to be approved by the House.

Shri Kapur Singh (Ludhiana): I wish to support the entire substance of what Mr. Kamath has said.

The Minister of Finance (Shri Morarji Desai): My hon. friend himself is very particular about saving expenditure to Government in this emergency year. Then, why does he suggest methods whereby we go on increasing our expenditure?

Shri Hari Vishnu Kamath: Is it not considered so important as not to merit expenditure for two days for public discussion? They are wasting crores of rupees.

Shri Morarji Desai: They should set an example by sitting longer and working longer. *(Interruption)*.

Mr. Speaker: That should not be the reason because the Government is wasting crores of rupees...*(Interruption)*. Order, order.

Shri Hari Vishnu Kamath: The Minister's plea is irrelevant.

Mr. Speaker: He has only just put a thing. *(Interruption)*.

First of all, hon. Members—particularly Mr. Kamath has said and admitted himself—have stated that what was suggested, that the Parliamentary Affairs Minister would give better performance, was for the distant future, not for the near future even. Therefore, if something is done at this moment, he will have to tolerate it.

The second thing was that so many encomiums were paid very recently and particularly I would address the hon. Member Shri Kapur Singh that he wished him so long a life that one day might have hundred years or something—I do not remember the couplet that he recited.

श्री स० मो० बनर्जी : तुम सलामत रहो
हजार बरस, हर बरस के हों दिन पचास
हजार ।

प्रत्यक्ष महोदय : हर बरस के हों दिन
पचास हजार ३६५ के बजाय ।

So, soon after that, he is now going to criticise the programme that has been laid down. Of course, as Mr. Kamath has said, I would agree that Members should have more time so that they can make preparations. But, as he himself has admitted, that we can do for the future and not just at present. If we do not sit on the 4th, my fear is, that means—on the 5th there will be a holiday for Sunday and we will have to sit on the 6th—two extra days and an expenditure of Rs. 25,000 a day. That will be responsible for an expenditure of Rs. 50,000 only for those two days, one a holiday and the other a Monday. Let us for this time contribute this amount of Rs. 50,000 to the exchequer and just set an example—for this time I am telling.

So far as the planning is concerned, I have already expressed my opinion. But there is one thing that I do not follow because Mr. Kamath has been asking us for longer sittings and not longer days. For longer sittings also he has been pressing us and now he says there ought not be longer sittings. I would agree with hon. Members that we should sit only from 11 a.m. to 5 p.m. if we have to give sufficient time to the office and to the Members as well to prepare themselves for the agenda that is there. But, now, I would request hon. Members just to adjust themselves for these days so that any amount of business that is possible can be finished. About the time that has to be allocated, that would be done by the Business Advisory Committee. As to how much can be adjusted within the time that we have got, that is a different thing altogether. I am not just hustling hon. Members that they should finish the whole business within the time that is available to us. That would be for the Business Advisory Committee and any time that is fixed by them will come before the House and the House

will approve it and put a stamp on that. If the House approves that programme, then as much as possible can be accommodated within the time that we have got and that we will finish. But we should not now at this time grudge sitting on Saturdays if we have to do it at the end of the session though, I think, the Government would take greater care in future that they should, as the desire of the Members is, leave these Saturdays free to the hon. Members, if that is the unanimous opinion of the House.

Shri Surendranath Dwivedy (Kendrapara): 4th is Saturday. We may agree to sit on that day. I am not against sitting on the 4th. But I am against sitting on the 27th. Earlier, this matter was discussed, about the fixing of time, as to how long we should sit and all that. I think we have adjusted to the maximum extent possible. Only towards the end of these few days we decided not to sit beyond 5 p.m. But, still, for the Finance Bill, we are sitting till 6 o' clock. I would suggest that at least this Saturday.....

Mr. Speaker: For the Finance Bill, we have decided.

Shri Surendranath Dwivedy: At least for this Saturday, it is not possible. We have arranged our programme thinking that on this Saturday, there will be no session. As regards the last Saturday, we agree, we are prepared to sit, we will sit. Otherwise it will unnecessarily extend by two days. On the 4th, we agree; not on the 27th. I think we should be free on that day.

Mr. Speaker: That we will discuss in the Business Advisory Committee as to how much business there is. If there is something to be brought before the House, it will come before the House.

Shri Kapur Singh: I would like to make one observation about what the hon. Finance Minister said, and which you have in a way supported. It is

the argument that if the days of sittings of Parliament are prolonged, it costs money and therefore it goes against the considerations of economy. You have said that it costs Rs. 25,000 a day. I would say that it is a weighty argument. I wish to add that if it is a valid argument, if it is at all a relevant argument, then it is an argument not for hustling through parliamentary business; it is ultimately an argument for winding up this Parliament.

Mr. Speaker: They can choose as they like; this is for the Members. When I said that, it should not be understood in a different manner. I was taking of the 4th, as Shri Surendranath Dwivedy has also agreed with that. Why should it be understood in a different manner? I have said that if we did not sit on the 4th, 5th is a Sunday and that means two extra days. Have I done anything wrong in putting it to the House that we will be spending more? If Members think.....

Shri Bhagwat Jha Azad (Bhagalpur): This gives a wrong impression that we want to sit only for money. That is not a good example to give to the House that we want to spend Rs. 50,000. This is not the consideration on this side.

यहाँ अराफियों की लूट है और कोयले पर छाप है।

We are not grudging money. I should not be quoted as an example that Members want to sit for the sake of money. That gives a wrong impression.

Mr. Speaker: I have not said that Members want.....

Shri Bhagwat Jha Azad: The Finance Minister.

Mr. Speaker: Not even the Finance Minister. I have not said that Members want it. I have just pointed out that that would be the result; if we do not sit on the 4th, the 5th would intervene.

Dr. M. S. Aney (Nagpur): That was the insinuation of the remark of the Finance Minister.

Shri Morarji Desai: What insinuation?

Mr. Speaker: At least, I did not mean any insinuation. It should not be understood like that. I am very sorry for that. Then too, probably it was in my mind that it would amount to Rs. 25,000. I am told that it would not amount as much. It would be less than Rs. 10,000 or something. I am not sure of the actual figure.

Shri Hari Vishnu Kamath: On a point of clarification of the guidance you have given to the House, may I raise just one point? You have rightly said that only for the Financial business, we had agreed to sit till 6 p.m., for putting the financial business through. That means to say that after that, we will sit—that is agreed—from 11 to 5. It will come to this, on the strength of what you have said that within those hours—next week and one week more; we have got 2 weeks or 10 days—within that time, whatever Bills could not be accommodated within this time of two weeks, those Bills will be automatically postponed. Does it come to that? It will be hopelessly bad planning of the Government business. I would only say one thing with regard to what the Finance Minister said. It reminds me of the saying, "strain at a gnat and swallow a camel."

Mr. Speaker: Rather there was no need to mention here whether we will sit on Saturday or not, because the Business Advisory Committee might have seen what legislation could be undertaken and if they recommend that on Saturday also we sit, we can finish this much, we will see in the Business Advisory Committee what Bills are important about which the Government is very anxious that they must be put through. As regards that

work which is very urgent that they want us to go through, the hours that we have got would be counted. It would come before the House and certainly the House shall have a final say. Otherwise, if we are determined to adjourn on the 4th, whatever business can be completed within that time will be done. That decision stands that we sit up to 5 O'clock, except when there is some half-an-hour discussion. That was what I said probably on that date.

Shri Hari Vishnu Kamath: Then, there is another matter which seems to be in clear contravention of the guidance you gave us some time ago. Today's papers carry a piece of news that the import policy for the financial year 1963-64 will be announced some time today. The House is anxious about it, and I submit that the import policy statement should have been laid on the Table of the House before it was announced outside the House. You gave a ruling some time ago that when the House is in session, all policy matters must be announced in the House and not outside the House.

Mr. Speaker: The Minister concerned is not here. He will be informed of this, and then we shall have his reactions as to what the position is.

Shri Hari Vishnu Kamath: Will you kindly give a direction that it should be announced only after the matter is considered here?

Mr. Speaker: We shall send these proceedings to the Minister and bring it to his notice and then he has his own responsibility for what he does.

Shri S. M. Banerjee: What about the discussion on sugar? The hon. Minister has made a statement about it . . .

Mr. Speaker: I cannot say that. That can be discussed in the Business Advisory Committee, and Members can bring that up before the Business

Advisory Committee that such other discussions should also be included.

Shri S. M. Banerjee: The Business Advisory Committee will only consider the business for the next week. What I am requesting is that if not during the next week, at least during the week after that it should be considered, because it is a very serious matter.

Mr. Speaker: It is for Government to decide. I cannot do anything.

श्री बृटा सिंह (मोगा): अध्यक्ष महोदय, पिछले वर्ष की अनुसूचित जातियों अदिन जातियों और दलित लोगों के बारे में जो रिपोर्ट दी गयी थी उस पर पिछले साल बहस नहीं हुई। वह रिपोर्ट अभी तक हमारे पास है। और इस वर्ष की रिपोर्ट का तो अभी तक कोई जिक्र ही नहीं दिया गया है, न अजेंडे में और न लिस्ट में जो मिनिस्टर साहब ने दो है। मैंने पहले उनसे पूछा भी था तो उन्होंने फरमाया था कि मिनिस्टर साहब बीमार हैं। यह बात पिछली बरस की है जो मुझे याद है। मैं जानना चाहता हूँ कि अभी तक वह मिनिस्टर साहब अच्छे हुए या नहीं। इस रिपोर्ट पर पिछली साल भी बहस नहीं हुई और इस साल भी अभी तक नहीं हुई। मैं जानना चाहता हूँ कि इस पर आप डिस्कशन करा रहे हैं या नहीं?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): As for the Dhebar Commission's report which is part-discussed in this House, we are providing time for that during the next week. So far as the Report of the Commissioner for Scheduled Castes and S-scheduled Tribes is concerned I am afraid that may not be possible because the consensus of opinion in the House is that the House must adjourn on the 4th May. As you, Sir, have yourself explained, we are

discussing the matter today in the Business Advisory Committee, and we shall just see what can be done. But so far as the Dhebar Commission's report is concerned, we have provided time for it during the next week.

Shri H. C. Soy (Singhabhum): We want that the Dhebar Commission's report should be discussed for another two days.

श्री बृटा सिंह: मैं आपका प्रोटेक्शन चाहता हूँ। कास्टीट्यूशन में इस बात का प्रावधान है कि शिड्यूल्ड कास्ट कमिश्नर की रिपोर्ट पर हर साल बहस होगी। देवर साहब की जो रिपोर्ट है वह तो शिड्यूल्ड एरियाज और शिड्यूल्ड ट्राइब्स के बारे में है।

अध्यक्ष महोदय: वही तो उन्होंने कहा है।

श्री बृटा सिंह: वह नहीं है। देवर साहब की रिपोर्ट और है। वह तो शिड्यूल्ड एरियाज और शिड्यूल्ड कास्ट्स के बारे में है। लेकिन शिड्यूल्ड कास्ट कमिशन तो संविधान के अनुसार प्रेसिडेंट द्वारा नियुक्त किया जाता है। उसकी रिपोर्ट पर हाउस में डिस्कशन होना चाहिए। पिछली बरस की रिपोर्ट पर भी अभी तक बहस नहीं हुई। मैं चाहता हूँ कि पिछले साल की रिपोर्ट पर तो इस सेशन में बहस हो जाए।

अध्यक्ष महोदय: उक्त जवाब तो उन्होंने दिया।

श्री बृटा सिंह: वह दूसरा कमिशन है।

अध्यक्ष महोदय: जो कुछ मैं समझा हूँ वह यह है कि उन्होंने कहा कि शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट को उनके लिए इस सेशन में लाना मुमकिन नहीं है।

श्री बूटा सिंह : यह तो संविधान का उत्संघन है।

अध्यक्ष महोदय : यह दूसरी तरफ से आप ला सकते हैं। आप मुझे लिखिए। लेकिन इस वक्त मैं क्या जवाब दूँ। वह कहते हैं कि उन्होंने जवाब दे दिया।

श्री बूटा सिंह : वह इस सेशन में लाना चाहते हैं या नहीं?

अध्यक्ष महोदय : उन्होंने कहा नहीं।

Shri Satya Narayan Sinha : I think you will remember that when we were discussing the Home Ministry's Demands particularly, we said that the time should be extended, because under those Demands, most of the questions relating to Scheduled Castes would be discussed. Therefore, also, we decided that there would be no time during this session for the discussion of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. We shall take it up during the next session. After all, the year is not over.

Mr. Speaker : What Shri Buta Singh means to say is that there is a statutory obligation that each year the report should be discussed.

Shri Satya Narayan Sinha : There is no statutory obligation like that. But the year is not going to be over soon. We are going to have it early next session.

Mr. Speaker : What he means to say is that even last year's report has not been discussed, and his point is that each year's report should be discussed during the same year.

Shri Hari Vishnu Kamath : What about the anti-quorum Bill?

Mr. Speaker : It has been pointed out to Government. It is for them, or for any private Member also, to bring forward a Bill.

Shri Hari Vishnu Kamath : Government should bring it forward.

Mr. Speaker : I had said that. He also quoted me and said that that was exactly what I said—that Government ought to have brought it forward. I have said that.

Shri Sonavane (Pandharpur) : I would like to bring to your notice one thing. The suggestion for a discussion of the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes was made by me and it was agreed—an assurance was given by the Minister of Parliamentary Affairs—that it would be brought up. But so far it has not been done. I wanted to remind him about it. I do not know why the Department of Parliamentary Affairs is neglecting to bring up this report for discussion. I do not understand why.

Shri Satya Narayan Sinha : About this, I have already explained our position, regarding discussion of the Report.

As regards the question put by Shri Kamath, namely, an amendment about the quorum, we have already referred that matter to the Law Ministry. The Law Ministry has prepared a Bill also. It has been tagged on to the seventeenth amendment of the Constitution. It is not being brought up; it will be brought up in the next session of Parliament. The Bill is almost ready.

Shri Sonavane : He has not said anything about the point I raised.

Mr. Speaker : He has reminded him—that was what he wanted to do.

Shri Sonavane : What is the result of my reminder?

An assurance was given. Still it is not brought up. Every year this is happening, and nobody knows.....

Mr. Speaker : The hon. Member might kindly resume his seat. The same question has been raised from

the other side also. Government has said that it is not possible to bring it up for discussion during this session. What else does he want? He has reminded him also. If he wants to take any further action, he can do it.

Shri Surendranath Dwivedy: I want to raise only one point. Yesterday I made a request to you about laying on the Table the copy of the letter of Shri Ansar Harvani, about which the Finance Minister made a promise here. Probably this letter must have come to you. So I requested you that the letter may be placed on the Table and copies may be made available to all Members here.

Mr. Speaker: I had an intention of requesting the hon. Member to come and see me about that, because it has gone to the press as well—what correspondence was taking place between the hon. Member and myself. It should not have gone to the press. But it is in the papers also.

Shri Ranga (Chittoor): Not in the *Hindustan Times* or in the *Indian Express*.

Mr. Speaker: Certainly that letter is with me. If he comes to me, we could discuss that. It should not have gone to the press. But somehow—I do not know how—it has.

Shri Surendranath Dwivedy: I know nothing about it.

Dr. B. N. Singh (Hazaribagh): Which paper has published it?

Mr. Speaker: We now proceed with the next business.

11.28 hrs.

FINANCE BILL, 1963-64—contd.

Mr. Speaker: The House will proceed with further consideration of the following motion moved by Shri

Morarji Desai on the 18th April, 1963, namely:—

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1963-64, be taken into consideration”.

Out of 11 hours, 8 hours and 30 minutes have already been taken up, leaving 2 hours and 30 minutes.

Shri Koya may now continue his speech.

Shri Surendranath Dwivedy (Kendrapara): When will the Finance Minister reply?

Mr. Speaker: We have 2 hours and 30 minutes. That means, upto about 2 O'clock.

Shri Hari Vishnu Kamath (Hosangabad): Have we agreed to sit only on the 4th, not next Saturday?

Shri Koya (Kozhikode): Yesterday I was saying about the difficulties of Indians coming back from Burma due to the restrictions imposed by the Finance Ministry in carrying Indian currency with them. I hope the Finance Ministry will try to relax those rules.

Another point I wanted to bring to the notice of the hon. Finance Minister was about the difficulties of the tobacco cultivators of the Hosdurg and Kasergod taluks of Kerala. They are cultivating inferior variety of tobacco, and if these taxes are imposed, they cannot get a market for their tobacco, and they will have to stop cultivation. Hundreds of agriculturists and agricultural labourers in that area will be thrown out of employment. The fact that hundreds of agricultural labourers and cultivators will be thrown out of employment is perhaps not a serious matter as far as the Finance Minister is concerned, because when the news about the suicide of a few goldsmiths was brought to the notice of the House, he compared the figures of the other suicides in the country with these